

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
HYDERABAD

O.A.NO.922 of 1999.

Date of order:17-8-1999.

Between:

A.S. Gurappa. ....Applicant

And

1. The Government of AP, rep., by its Chief Secretary, Secretariat, Hyderabad.
2. Union Public Service Commission, New Delhi, rep. by its Secretary.
3. Union of India, rep. by the Secretary, Ministry of Home Affairs, New Delhi. ....Respondents

COUNSEL FOR THE APPLICANT :: Mr. P.Bhaskar

COUNSEL FOR THE RESPONDENTS: Mr. B.Narsimha Sharma (for Central Govt.)  
: Mr.V.V. Anil Kumar (for State of AP)

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A) )

Heard Mr. P.Bhaskar, learned Counsel for the Applicant, Mr.M.C.Jacob for Mr.B.Narsimha Sharma, learned Standing Counsel for the Respondents 2 and 3, and Mr.V.V. Anil Kumar, learned Standing Counsel for the Respondent No.1.





2. This OA is filed for the following relief's:-

- i) Call for the records pertaining to the preparation of the list of eligible officers for the years 1996-97, 1998 and 1999 to be placed before the select committee for IPS that is to meet very shortly;
- ii) Declare the action of the respondents in preparing a single list and also enlarging the zone of consideration over and above 1:3 for year wise vacancies is illegal, arbitrary and hence null and void;
- iii) Consequently direct the respondents to prepare year-wise lists for the years 1996-97, 1998 and 1999 and further direct the respondents to prepare the lists in 1:3 as zone of consideration.

3. Though this OA is not listed today, the learned Counsel for the Applicant submits that he is withdrawing this OA. The learned Counsel for the State Government and Central Government have no objection in permitting the applicant to withdraw this OA.

4. The OA was filed on 21-6-1999. Within a short period of 1 1/2 months, it appears that the applicants have changed their mind and it is not known why they changed their mind and <sup>are</sup> withdrawing this application.

5. Be that as it may, we find no reason to prevent the applicant from withdrawing this OA.



6. In view of what is stated above, the OA is dismissed as withdrawn. The Interim Order passed in this OA on 28-6-1999 is hereby vacated. No costs.



( B.S.JAI PARAMESHWAR )  
MEMBER (JUD.)  
17.8.99



( R.RANGARAJAN )  
MEMBER (ADMN.)

DATED this the 17<sup>th</sup> day of August, 1999  
Dictated to steno in the Open Court



17.8.99

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DSN

COPY TO:-

1. HDHND
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A) /
5. SPARE /
6. ADVOCATE /
7. STANDING COUNSEL

1ST AND 2nd COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN  
THE HON'BLE MR.R. RANGARAJAN:  
MEMBER ( ADMN )

THE HON'BLE MR. B. S. JAI PARAMESHWAR  
MEMBER ( JUDL )

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ORDER DATE: 17/8/99

MA / RA / ~~EE~~ : NO

IN  
04. NO. 922 / 99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

Q.A. CLOSED

DISPOSED OF/ WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

8 <sup>copied</sup>

